

ITEM NO.2

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).33403/2016

(Arising out of impugned final judgment and order dated 26-10-2016 in PIL No.60214/2012 passed by the High Court of Judicature at Allahabad)

NOIDA TOLL BRIDGE COMPANY LTD.

Petitioner(s)

VERSUS

FEDERATION OF NOIDA RESIDENTS WELFARE ASSOCIATION
AND ORS.

Respondent(s)

IA No.77337/2021 - VACATING STAY

Date : 13-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gopal Jain, Sr. Adv.
Mr. Raunak Dhillon, Adv.
Ms. Madhavi Khanna, Adv.
Mr. Nihaad Dewan, Adv.
For M/S. Cyril Amarchand Mangaldas Aor, AOR

For Respondent(s) Mr. Parthiv K. Goswami, Sr. Adv.
Ms. Diksha Rai, AOR
Mrs. Atiga Singh, Adv.
Mr. Arijit Dey, Adv.
Ms. Apurva Sachdev, Adv.

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. Ravindra Raizada Sr. Adv, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Mrs. Pooja Kabra, Adv.
Ms. Pallavi Kumari, Adv.

Mr. Shashank Puchauri, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Raunak Dhillon, AOR
Mr. Gopal Jain, Sr. Adv.
Mr. Raunak Dhillon, Adv.
Mr. Rakesh Chaterjee, Adv.

Respondent-in-person

M/S. Ap & J Chambers, AOR

For Intervenor Mr. K.R.Chitra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No.33403/2016

1. Arguments heard.
2. Judgment reserved.

SLP(C)No.8060/2019

1. On the joint request of learned counsel for the parties, the matter is taken on board.
2. Arguments heard, which remained inconclusive.
3. For further arguments, list on 14.08.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR